

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No. 166 of 2020**

**IN THE MATTER OF:**

**Gopal Krishan**

**...Appellant**

**Vs.**

**M/s Super Cassettes Industries Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Rakesh Kumar and Ms. Preeti Kashyap,  
Advocates.**

**For Respondents: Mr. Ajay Garg, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**16.12.2020:** Mr. Rakesh Kumar, the Learned Counsel for the Appellant is permitted to file 'Rejoinder' of the Appellant during the course of the day before the Office of the Registry and the Office of the Registry is permitted to receive the same. Also, the Learned Counsel for the Appellant is to serve the copy of the Rejoinder of the Appellant to the Learned Counsel for the R-1 and R-2 today itself.

In the meanwhile, the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondents are permitted to file 'Notes of Submissions' of the parties containing not more than three pages before the 'Office of the Registry' before the next hearing date and the copies of the same shall be exchanged between the Learned Counsels appearing for the respective parties.

The Registry is directed to List the matter on **12.01.2021**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

sr/nn

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